

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 9
(IB)-81(PB)/2020

IN THE MATTER OF:

Deepika Mehra & anr.

Vs.

Emmar MGF Land Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

Order delivered on 09.01.2020

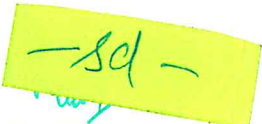
PRESENT:

For the Petitioner/Applicant: Mr. Deeptanshu Sharma, Adv.

ORDER

Learned counsel for the petitioner undertakes to comply with the provisions of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2019 w.e.f. 28.12.2019.

List the matter on 20.01.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)